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क्या आपने इस तरह का श्रध्ययन किया है और ग्रगर किया है तो उसका रीजल्ट क्या है?

श्री जनदीश टाइटलर: महोदया, पहली बात तो यह है कि कभी भी हमने सवाल को टाला नहीं। जो भी सवाल पिछर्जे एक साल से आप देखेंगे उसका इंप्लीमेंटेशन हुआ है। आपने कहा कि टालने की कोशिश की है, इसलिए मैं कह रहा है।

दूसरी बात यह है कि हम भराब के विलकुल खिलाफ हैं। हमारी मिनिस्ट्री की तरफ से इसके लिए कदम उठाए गए हैं। क्योंकि यह पाया गया है कि ऐक्सीडेंट्स जो होते हैं काफी हद तक लोग शराब पीकर ट्रक चलाते हैं, इसलिए होते हैं। नेशनल हाइवे की जो सड़क है उसके साथ में जो हिस्सा है वह सेंट्रल गवर्नमेंट के स्रंतगंत स्नाता है। जो भी लाइसेंस दिए जाते हैं, जो भी दुकानें खोली जाती हैं वह लोकल स्टेट गवर्नमेंट की जिस्मेदारी है। हमने स्टेट गयर्नमेंटस को लिखा है कि वे द्कानें नहीं होनी चाहिए । इनसे बहुत बड़ा न्कसान पब्लिक को होता है। ग्रंब जो नथा कानून हम ला रहे हैं हाइवेज के बारे में, फैसिलिटीज देने की हम कोणिश कर रहे हैं कि वहां ताबे हमें भी होंगे, पेट्रोल स्टेशन भी होगा, टेलीफोन सुविधा भी दी जाएगी, वर्कशाप की सुविधाएं भी दी जाएंगी । हम ग्रापको पक्का विश्वास दिलाते हैं कि सेंट्रल गवर्नमेंट जो वे साइड फैसिलिटीज देगी उसमें शराब का नाम नहीं होगा।

SHRI DINESHBHAI TRIVEDI: Madam, my question about the survey has not been answered. (*Interruptions*)

उपसभापति: उन्होंने कहा है कि वह इस बारे में पता लगाएंगे, तब पूरी बात बताएंगे। ग्रभी बिल भी ग्रा रहा है। ग्रभी उनको क्या मालूम है कि कोका कोला में क्या मिला रहे हैं ... (व्यवधान)

He promised that he will do it. He is a Surface Transport Minister.

SHRI JAGDISH TYTLER: Madam, 1 don't think that a survey is necessary. If he just writes to the State Government, they will be very happy to give him the full details.

SHRI SHIV PRATAP MISHRA: Madam Deputy Chairman, in view of the increasing

incidence of Highway crime and prevailing sense of insecurity in the minds of the passengers, it is really commendable that the Central Government has a National Highway Patrolling Scheme. It is unfortunate but true that most of the crimes take place with the connivance of the local police who are hand in glove with the criminals. May I, therefore, know from the hon. Minister whether there is any provision for a Central force to be specially deployed for the purpose of overseeing the implementation of this useful scheme and also to keep an eye on the local police so that they would not indulge in the clandestine connivance?

SHRI JAGDISH TYTLER; Madam, it is a State subject and I cannot answer it.

Role of North-eastern Council

*204. MISS SAROJ KHAPARDE: Will
the Minister Of HOME AFFAIRS be
pleased to refer to the answer to Unstarred
Question 243 given in the Rajya Sabha
on the 29th April, 1992 and state;

- (a) whether Government have since taken any decision to change the role of the North-Eeastern Council;
- (b) if so, what are the details thereof; and
 - (c) if not, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM LAL RAHI): (a) to (c) The various issues involved are under examination.

MISS SAROJ KHAPARDE: Madam, today, I was very much hopeful that the hon. Home Minister will come out with v an affirmative answer. But it is really a great disappointment for me because the answer of the Minister is like a one-line whip in the House. Madam, the North-Eastern Council was set up under the North-Eastern Council Act, in the year 1971, for the integrated socio-economic development of the region, comprising the) States of Arunachal Pradesh, Assam, Mani. pur, Meghalaya. Mizoram, Nagaland and Tripura. The Council is an advisory and technical body. Madam, I have been

raising this particular question regarding the upgradation of the North -Eastern Council from an advisory body to a full-fledged Region Planning Authority, right from 4th December 1991, and everytime, the Government have been stating that no decision had yet been taken to change the role of the Council. Madam, therefore, I would like to ask the hon. Minister, through you, as to why the Government is hesitant on this particular issue when the Council even with its present status has been playing a significant role in reducing the regional imbalances and thereby removing the feeling of neglect among the people of the North-Eastern Council.

THE DEPUTY CHAIRMAN: North-Eastern Region.

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Madam, the hon. Member is very correct when she says that we will have to take an early decision in the matter. This issue is at the final stage. We have considered all aspects of the question, including the structural changes that will have to be brought about. Those who are the Members here know that the Chairman used to be the Governor of a particular State. Where elected Governments exist, the Governor does not have any say in the matter. That is why we are considering whether, instead of the Governor, one of the Chief Ministers of the different States, by rotation, can be made the Chairman. This is the one of the issues which are under consideration. The second issue is what the role of this N.E.C. is, whether it is merely a funding body for funding the plans of the respective State Governments or it is supposed to undertake schemes which have a regional character. These schemes which have inter state implications, which have a re-gional character, are financially so weak that one State can't possibly undertake them. That all these areas should be covered under the N.E.C. is the proposal that we have and unless we get the approval of the Cabinet, we cannot possibly go ahead. And we are now at the final stage. I can assure the hon. Member that we will be taking a final view very soon.

THE DEPUTY CHAIRMAN: Mr. Ledger, are you satisfied with the answer of the Home Minister?

SHRI DAVID LEDGER: Madam, I have to ask a very small question.

THE DEPUTY CHAIRMAN: I think his answer was elaborate. The question was elaborate and the answer was also elaborate

SHRI DAVID LEDGER; Madam, I question is very specific. The North-Eastern Council was set up with a view to providing a helping hand in the socio-economic upliftment of the North-Eastern States which are very, very weak and poor, but, Madam, due to financial constraints the N.E.C. has not been able to function at the desired level. This year also, the Planning Commission has not provided 4e required" funds to the N.E.C. I would like to know from the hon. Minister whether he can give us an assurance that adequate funds will be provided to the N.E.C. and it will be strengthened to the desired level so that it can function properly.

SHRI S. B. CHAVAN: Madam, so far as the functions of the N.E.C. are concerned, first we will have to bring about the structural changes which are required. It can't be considered as a kind of additional funding authority for respective State Governments. They will have to monitor the schemes which are under implementation. They will also have to undertake schemes which have interstate aspects of it. I think supplementing the efforts of the State Governments by giving some additional funds to the respective State Governments is not exactly the role of the N.E.C.

THE DEPUTY CHAIRMAN: Mr. Ka-lita, do you think still there is anything extra which could be added to it?

SHRI BHUBANESWAR KALITA: I will be very brief. Only one supplementary.

THE DEPUTY CHAIRMAN; Quarter of a minute.

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SHRI BHUBANESWAR KALITA: What is the allocation of funds for the year 1992-93 for the N.E.C.? What is the State-wise allocation for different schemes?

SHRI S. B CHAVAN: There is a public document which is being published. If you refer to the Budget, Budget papers, you can get this information.

SHRI HIPHEI; Madam, the Home Minister is stating of those schemes which are of national character. Now, for a State like Mizoram we can never have schemes (hat have a regional character because Mizoram is a border State...

THE DEPUTY CHAIRMAN: If you are brief, then I can allow. I think he has already answered your question. (*Interruption*) ... It is being answered already Question No. 205 Dr. Bapu Kaldate.

लघु उद्योग एककों को कोयले की सप्लाई के लिए बैंगनों का उपलब्ध न होना

*205. डा० बापू कालवाते: क्या रेल मंत्री यह बताने की कृषा करेंगे कि:

- (क) क्यायह सच है कि उत्तरी भारत में लघु उद्योग एककों को कोयले की सप्लाई के लिए भ्रपेक्षित संख्या में दैंगन उपलब्ध नहीं कराये जाते हैं;
- (ख) यदि हां, तो उसके क्या कारण हैं; ग्रोर
- (ग) सरकार द्वारा लघु उद्योग एककों की सभी प्रावश्यकताओं को पुरा करने के लिए क्या कदम उठाये जा रहे हैं?

रेल मंतालय में राज्य मंत्री (श्री मल्लिकार्जुन): (क) से (ग) एक विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) और (ख) चूंकि कुल मिलाकर कोयले की मांग, उस की उपलब्धता और रेल रिवहन क्षमता से कहीं स्रधिक है तथा ताप बिजली घर, इस्पात, सीमेंट, उर्वरक, रेलवे, स्रादि महत्वपूर्ण क्षेत्रों को कोयलें की सप्लाई को उक्चतर प्राथमिकता दी जाती है, इसलिए गैर-महत्वपूर्ण क्षेत्र के उद्योगों, जिनमें उत्तर

भारत के लघु उद्योग एकक भी शामिल हैं, को उनके कार्यक्रम के अनुसार कीयलें की सप्लाई प्राप्त नहीं हो रही है।

(ग) कोयला मंत्रालय ने सभी कोयला कपनियों को अनु देंग दिये हैं कि लघु उद्योग एकको सहित मैर-महत्वपूर्ण क्षेत्र के सभी उपभोक्ताओं को कोयर्ले की कम से कम 50 प्रतिशत संबद्ध मात्रा, रेल अथवा सड़क मार्ग द्वारा सप्लाई की जाए !

THE DEPUTY CHAIRMAN: Question hour is over.

WRITTEN ANSWERS TO QUESTIONS

Threat of armed struggle by Ladakhi Budhists

*206. SHRIMATI VEENA VERMA: SHRI MURLIDHAR CHAND-RAKANT BHANDARE:

Wi!l the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Ladakhi Buddhists have been agitating for an autonomous State for Ladakh and have threatened to resort to armed struggle to achieve the objective;
- (b) if so, what are the details in this regard; and
 - (d) what is Government's reaction thereto?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) to (c) The Ladakh Buddhist Association (LBA) was demanding grant of Union Territory Status which was dropped by them after an agreement on 29th October, 1989, reached in the presence of the then Union Home Minister. As a part of the Agreement, the Government of Jammu and Kashmir, among other items, also promised to examine and consider the demand for an autonomous District Hill Council and to formulate an integrated tribal sub-plan within a time-frame.